

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-296(PB)/2023

IN THE MATTER OF:

Nimble Credit Cooperative Society Ltd. Petitioner/Applicant
Vs.	
Bulland Realtors Private Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Misbhul Haq, Mr. Ritu Raj, Advs. in IA-1143/2024
For the RP	: Mr. Sumant Batra, Ms. Nidhi Yadav, Ms. Megha Tyagi, Advs., Mr. Ashish Singh, RP
For the Respondent	: Mr. Sunil Fernandes, Sr. Adv., Mr. Nikhil Jha, Ms. Diksha Dadu, Advs. in IA-1664/2024, IA-1146/2024

ORDER

IA-1664/2024

Ld. Sr. Counsel Mr. Sunil Fernandes appeared on behalf of the Applicant.

Ld. Counsel Mr. Sumant Batra appeared on behalf of the RP.

It appears that the reply of the RP has been filed. Ld. Counsel Ms. Megha Tyagi undertakes to serve one copy to the Ld. Counsel for the Applicant, Mr. Milan Negi.

At request and with consent of the parties, list the matter for a physical hearing **on 28.05.2024.**

IA-1146/2024

Ld. Sr. Counsel Mr. Sunil Fernandes appeared and sought time to file the reply. One last opportunity is granted to file the reply.

At request and with consent of the parties, list the matter for a physical hearing **on 28.05.2024.**

IA-1143/2024

Ld. Counsel appeared on behalf of the Applicant and stated that he has already filed his Rejoinder to the reply. However, the same is under defects, he undertakes to clear the defects and to get it uploaded on the DMS.

At request and with consent of the parties, list the matter for a physical hearing **on 28.05.2024.**

IA-15/2024

At request and with consent of the parties, list the matter for a physical hearing **on 28.05.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 08.05.2024